

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

31. C.P.(IB)-529(MB)/2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

MS. LAKSHMI GURUNG
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2024**

NAME OF THE PARTIES: - Bank of Maharashtra
V/s
Mrs. Ranjana Ghode Personal Guarantor
Of M/S Decofurn Multiprojects Private
Limited

Section: 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Rahul Darji appeared for the RP through VC. Adv. Rohit Giri i/b. Adv. Chaitanya Nikte appeared for the Financial Creditor through VC. Adv. Devashish Godbole a/w Adv. Vibhav Gadre and Adv. Aashray Chaudhary i/b Adv. Jatin Kumar appeared for the Respondent/Personal Guarantor. The counsel appearing for the RP submits that the report has been filed by RP, however, the same is not available on DMS. Counsel for the Personal Guarantor confirms that the copy of the report by RP has been received by the Personal Guarantor. The counsel for the RP is directed to pursue with the registry to ensure that the report by way of IA

is made available on the DMS. List this matter for further consideration on **13.03.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
JAGDISH

Sd/-
LAKSHMI GURUNG
Member (Judicial)